

**IN THE HIGH COURT AT CALCUTTA**

**NOTIFICATION**

**No.3749-RG**

**DATED:02.08.2022**

The Hon'ble High Court at Calcutta invites application from the willing eligible persons for the one post of Judicial Member in the West Bengal Taxation Tribunal.

The West Bengal Taxation Tribunal Act, 1987 provides the following:

- ***Section 3(2)(a) : The Chairman and the Judicial Members shall be appointed by the Governor in consultation with the Chief Justice...***
- ***Section 3(3)- No person shall be qualified for appointment -***
  - (b) as a Judicial Member unless he has been, or is qualified to be , a Judge of a High Court.***
- Article 217 (2) of the Constitution that bears relevance stipulates thus:

***"A person shall not be qualified for appointment as a Judge of a High Court unless he is a citizen of India and -***

***(a) has for at least ten years held a judicial office in the territory of India;***

***Or***

***(b) has for at least ten years been an advocate of a High Court or of two or more such Courts in succession;***

- **The Judicial Member shall be appointed by the Governor in consultation with the Chief Justice.**
- **No Judicial Member shall hold office as such after he has attained the age of sixty-five years.**

Eligible persons who are willing for the said post are requested to send applications and bio-data with supportive documents to the Hon'ble High Court at Calcutta addressing, **"The Registrar General, High Court at Calcutta, 3, Esplanade Row (West), Kolkata-700001 within 31.08.2022."**

**By Order**

**Sd/-**

**REGISTRAR GENERAL**